CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranager, Bangalore-560 038.

Dated: 3 SEP 1993

APPLICATION NO(s). 505 of 1993.

Applicant(S) H.S. Vadiraj

v/s. Respondent(s)Secretary, Deptt. of Posts, New Delhi & Others.

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- Sri.H.S.Vadiraj, Son of Late H.Srinivasa, Sub-Post Master, Bull Temple Road Post Office, Bangalore-560 004.
- Sri.R.Shereth Chandra, Advocate, 5/62, Vishwabharethi Nileya, Fifthmineth Cross, Fourth Block, Rajajinagar, Bangalore-10.
- The Secretary, Department of Posts, New Delhi.
- 4. The Director General of Post, Sanchar Bhavan, New Delhi.
- The Post Master General, Karnataka Region, Palace Road, Bangalore.
- The Senior Superintendent of Post, Bangalore South Division, Bangalore.
- 7. The Post Master, Bangalore South Range, K.R. Road, Bangalore.
- 8. Sri.M.S.Padmarajaiah, Central Government Standing Counsel, High Court Building, Bangalore-1.

SUBJECT:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore Bench Bangalore.

DEPUTY REGISTRAR JUDICIAL BRANCHES.

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CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE TWENTYTHIRD DAY OF AUGUST, 1993

Present: Hon'ble Shri S. Gurusenkaran, Member (A)

Hon'ble Shri A.N. Vujjanaradhya, Member(J)

APPLICATION NO.505/1993

Shri H.S. Vadiraj S/o. Late H. Srinivas working as a Sub-Post Master Bull Temple Road Post Office Bangalore-4.

.... Applicant

(Shri Sharatchandra, Advocate)

Vs.

- The Union of India represented by its Secretary Department of Post, New Delhi.
- The Director General of Post Govt. of India, Sancharbhavan No.20, Ashoka Road, New Delhi.1.
- The Post Master General in Karnataka, Palace Road Bangalore.
- 4. The Senior Superintendent of Post Bangalore South Division, Bangalore.
- The Post Master Bangalore South Range K.R. Road, Bangalore.

रात्य मेन जयां

.... Respondents

(Shri M.S. Pedmarajaiah, S.C.G.S.C.)

This application having come up for hearing before the Tribunal today, Hon'ble Shri S. Gurusankaran, Member(A), made the following:

DRDER

In this application filed under Section 19

of the Administrative Tribunals Act, 1985, the applicant is

agarieved by the order dated 9.6.1992 (Annexure—A1) under

which the incentive payment made to the applicant for the period

....2/-

January 1986 to May 1987 is sought to be recovered and has prayed for setting aside the impugned order dated 9.6.1992 and direct the respondents to reimburse the deductions already made from the applicant and also stop further recovery being made pending the disposal of this case. The applicant had also prayed for an interim order directing the respondents not to make further recovery till the disposal of this case and interim relief vide order dated 19.5.1993 was issued staying the recovery of further amount from the month of May, 1993 onwards.

- 2. On issue of notice, the respondents have filed their reply contesting the application.
- 3. We have heard Shri Sharatchandra for the applicant and Shri M.S. Padmarajaiah for the respondents. find that the respondents have averred that the payment of incentive for the period January 1986 to May 1987 was irregular in as much as the scheme was not at all in existence during that period. They have also submitted that he cannot equate his claim with overtime allowance since overtime is paid on day to day basis. But Shri Sharatchandra, the learned counsel for the applicant, strongly pleaded that the order for recovery for overpayment and actual recovery have been affected in gross violation of the principles of natural justice in as much as no show cause notice was given to the applicant to present his side of the case. We find lot of merit in this submission and since the incentive payment has already been made to the applicant, he has acquired civil right. Any civil right acquired cannot be taken away from the employee without following

the principles of natural justice by issuing a show cause notice indicating the detailed reason as to why the respondents consider that the overpayment was irregular and propose to recover the same. On this short ground alone, the applicant is bound to succeed.

- 4. In view of the above, we allow this application partly and set aside the order dated 9.6.1992. We also direct the respondents to repay the overpayment reimbursed already deducted to the applicant within a period of 90 days from the date of receipt of a copy of this order. The interim order passed on 19.5.1993 is made absolute.
- 5. However, on the submission of the learned counsel for the respondents, liberty is given to the respondents that they may issue a show cause notice giving the detailed reasons for the proposed recovery, if they so desire and after reciving the reply of the respondents and making final orders on that take further action if necessary regarding the proposed recovery. The applicant is also at libery to approach this Tribunal in case he is aggrieved by any such final order consequent on the issue of show cause notice. The application is disposed off as above. No order as to costs.

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(A.N. VWJANARADHYA) MEMBER (J)

(S. GURLSANKARAN) MEMBER(A)

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